

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 323
ANSWERED ON 27.11.2024

DISTRICT MINERAL FOUNDATION TRUST FUND

†323 SHRI RAJKUMAR ROAT:

Will the Minister of MINES be pleased to state:

- (a) whether it is mandatory to take permission from Gram Sabha for establishing mining companies in scheduled areas under the PESA Act;
- (b) whether the local tribal individuals are given priority while establishing mining companies in scheduled areas under the PESA Act and if not, the reasons therefor;
- (c) the number of mines being operated in Dungarpur-Banswada at present and the amount deposited into District Mineral Foundation Trust (DMFT) fund by these mines since 2015 till date; and
- (d) the details of work done in Dungarpur-Banswada utilizing DMFT fund during the said duration, district-wise?

ANSWER

THE MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) & (b): As per the provisions of Section 4(i) of the Panchayats (Extension to the Scheduled Areas) Act, 1996, which is administered by the Ministry of Panchayati Raj, the Gram Sabha or the Panchayats at the appropriate level shall be consulted before making the acquisition of land in the Scheduled Areas for development projects and before re-settling or rehabilitating persons affected by such projects in the Scheduled Areas.

Further, as per Section 4(k) of the said Act, the recommendations of the Gram Sabha or the Panchayats at the appropriate level shall be made mandatory prior to grant of prospecting licence or mining lease for minor minerals in the Scheduled Areas.

The Section 4(l) of the said Act stipulates that the prior recommendation of the Gram Sabha or the Panchayats at the appropriate level shall be made mandatory for grant of concession for the exploitation of minor minerals by auction.

The mineral concessions are granted by the respective State Governments in accordance with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957. Before execution of a mining lease under the provisions of the MMDR Act, 1957, the project proponent is required to obtain the requisite statutory clearances including Gram Sabha Consent, wherever applicable.

As per the provisions of Rule 12(1)(I) of the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016, the lease holders shall, in the matter of employment, give preference to the tribals and to the persons who become displaced because of the taking up of mining operations.

(c): As per the information available in the Ministry of Mines, the number of mines being operated in Dungarpur-Banswada districts and the amount deposited into District Mineral Foundation (DMF) fund by these mines since 2015 is given below:

S No	District	Number of mines being operated (including minor minerals)	Amount deposited under DMFTs since 2015
1	Dungarpur	174	Rs. 16.35 Crores
2	Banswada	159	Rs. 52.72 Crores

(d): The details of the work done in Dungarpur-Banswada utilizing DMFT fund during the said duration, district-wise is given below:

S No	District	Number of projects done	Sanctioned Amount
1	Dungarpur	45	Rs. 6.54 Crores
2	Banswada	173	Rs. 37.27 Crores
